

HYDERABAD (APPLICATION OF CENTRAL ACTS) ACT, 1952

48 of 1952

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HYDERABAD (APPLICATION OF CENTRAL ACTS) ACT, 1952

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An Act to apply to the State of Hyderabad certain Central Acts affecting Hindu and Muslim Law. Preamble WHEREAS it is expedient to apply to the State of Hyderabad certain Central Acts affecting Hindu and Muslim Law ; It is hereby enacted as follows :

1. Short title, extent and commencement :-

(1) This Act may be called the Hyderabad (Application of Central Acts) Act, 1952.

(2) It extends to the whole of the ¹ [Hyderabad area of the State of Maharashtra].

(3) It shall come into force at once.

1. Subs, by Bom. (Hyderabad Area) A.O., 1956 and then by Mah. A.O. 1960.

2. Definition :-

In this Act - 'appointed day' means the day on which this Act comes into force.

<u>3.</u>.:-

Application of Central Acts to ¹[the area to which this Act extends]. The following Acts, namely :- (a)Act XII of 1928.Application of Central Actsto Hyderabad :- The Hindu Inheritance (Removal of Disabilities) Act, 1928 (XII of 1928).

(b)**²**[****]

(c)³[****]

(d)The Dissolution of Muslim Marriages Act, 1939 (VIII of 1939),

(e) The Hindu Married Women's Right to Separate Residence and Maintenance Act, 1946 (XIX of 1946), and

 4 (f)[****] shall, with effect from the appointed day, extend to and be in force of the 5 [area to which this Act extends] subject to the modifications mentioned in the Schedule and shall, accordingly, be in force in the said '[area] with effect from the said date in the forms respectively specified in Annexures, A, B, C, D, E and F to the Schedule.

1. Subs, vide Bom. (State and Concurrent Subjects) A.O., 1956.

2. Clauses (b) and (c) have been omitted vide Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.

3. Clauses (b) and (c) have been omitted vide Bombay Adaptation of Laws (State and Concurrent Subject) Order, 1956.

4. Clause (f) has been omitted vide Bombay Adaptation of Laws State and Concurrent Subjects) Order, 1956.

5. Substituted vide Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956. VIII of 1939.

<u>SCHEDULE 1</u> SCHEDULE

SCHEDULE

The Hindu Inheritance (Removal of Disabilities) Act, 1928 (XII of 1928)

